

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/GT/2017

Subject : Determination of tariff for BBMB hydro generation project for the period 2014-19.

Date of Hearing : 23.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Bhakra Beas Management Board

Respondents : Punjab State Power Corporation Ltd. and 4 others

Parties present : Ms. Pooja Gupta, BBMB
Shri Sanjay Sidana, BBMB
Shri Ayush Mahajan, BBMB
Shri Vamsi Aditya, BBMB
Shri Manoj Kumar, Chandigarh Electricity Department
Ms. Vidushi Khaitan, Advocate, UT of Chandigarh
Shri Sushil Mathur, RRVPNL

Record of Proceedings

This petition has been filed by the petitioner, Bhakra Beas Management Board for determination of tariff of the BBMB hydro generation project for the period 2014-19.

2. During the hearing, the representative of the respondent, Rajasthan Rajya Vidyut Prasaran Nigam Limited submitted that it has filed an affidavit praying for impleadment of Rajasthan Urja Vikas Nigam Limited (RUVNL) as a party respondent since RUVNL is a necessary party to the proceedings. The Commission accepted the prayer of the respondent, RRVPNL and directed the impleadment of RUVNL as respondent in the petition. The Commission accordingly directed the petitioner to serve copy of the petition on RUVNL and also to file revised 'Memo of parties.'

3. The representative of the respondent, Chandigarh Electricity Department submitted that it has not received the copy of the petition and prayed that the petitioner may be directed to serve copy of the same, in order to file its reply in the matter. The representative of the petitioner clarified that copy of the petition had been served on all the respondents and the same has also been uploaded on the website of the company. He however undertook to again serve a copy of the petition on the said respondent.

4. The Commission adjourned hearing of the matter. The Commission however directed the petitioner to file the following information on affidavit, on or before 23.6.2017 with copy to the respondents;

- a) Month wise average peaking capacity of storage based hydro stations as approved by the CEA for the purpose of arriving at NAPAF of these stations;
- b) Annual design energy for generating stations as approved by CEA, with details of 10-daily average discharge and 10-daily design energy, efficiency of turbine and generator, net head, etc. in respect of Dehar hydro station;

- c) The audited actual O & M expenses for the years 2008-09 to 2012-13 for working out the O & M expenses for the period 2014-19;
 - d) It is noticed that many of the units of BBMB which had undergone RMU have not completed their useful life. The reasons for the same alongwith useful life/ extended life of all the units as on date to be submitted;
 - e) Certification to the effect that the expenditure claimed under RMU has not been included in the proposed additional capital expenditure for the period 2014-19;
 - f) In respect of additional capital expenditure claimed towards assets on replacement basis, the de- capitalization value of the old assets to be replaced shall be furnished in Form 9 B (i) and shall be linked to the particular additional capital expenditure claimed on replacement;
 - g) The details of the norms of the petitioner company based on which expenditure has been claimed on the assets shall be furnished
5. The respondents shall file their replies by 7.7.2017 with advance copy to the petitioner who shall file its rejoinder if any, by 14.7.2017. Parties shall complete the pleadings prior to the next date of hearing. No extension of time shall be granted for any reason whatsoever.
6. Matter shall be listed for hearing on 25.7.2017.

By order of the Commission

Sd/-
T.Rout
Chief (Law)